

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(10)

O.A. No. 1512 of 1997

New Delhi, dated this the 16th day of July, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Mangi Lal Singh,  
S/o Shri Rawat Singh,  
R/o Quarter No.CH-17, High Court Colony,  
Jodhpur. .... APPLICANT

(None appeared)

Versus

1. Union of India through  
the Secretary,  
Department of Personnel & Training,  
New Delhi-110001.
2. The Chairman,  
Central Administrative Tribunal,  
New Delhi.
3. Vice Chairman,  
Central Administrative Tribunal  
Jodhpur Bench,  
69, Polo 1st Paota, Jodhpur.
4. Registrar,  
Central Administrative Tribunal  
Jodhpur Bench,  
699, Polo 1st Paota,  
Jodhpur.
5. Registrar,  
Central Administrative Tribunal  
Shivaji Marg,  
Raisingsh Nagar,  
Jaipur. .... RESPONDENTS

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' order dated  
25.3.96 transferring him from CAT, Jodhpur Bench  
to CAT, Jaipur Bench as Peon on ad hoc basis.

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2. This case was initially filed in the CAT, Jodhpur Bench, and thereafter was transferred to the CAT, P.B.

3. None appeared on behalf of applicant ever since the case was transferred to the Principal Bench of CAT. We have heard Shri Mehta.

4. Shri Mehta has stated that applicant was initially appointed as Peon on ad hoc basis in the CAT, Jodhpur Bench and upon abolition of the said post at Jodhpur Bench he was transferred to Jaipur Bench of CAT. Our attention has been invited to applicant's letter submitted on 20.3.98 (Page 40) expressing his willingness to be transferred to Jaipur Bench.

5. In view of the aforesaid written willingness letter dated 20.3.98 we see no reason to interfere in the matter. The O.A. is dismissed. No costs.

*Lakshmi Swaminathan*

(MRS. LAKSHMI SWAMINATHAN)  
Member (J)

*S.R. Adige*

(S.R. ADIGE)  
Vice Chairman (A)

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